

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 1ST DAY OF FEBRUARY, 2001

Original Application No.1467 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Suresh Babu Rawal.S/o Sri Jog Raj Singh
R/o 63/7, Shastri Nagar, Meerut
at present Telephone Operator
Telephone Revenue Account Office
Roorkee,district Hardwar.

... Applicant

(By Adv: Shri Saumitra Singh)

Versus

1. Union of India through the General Manager, Bharat Sanchar Nigam Ltd, Ministry of Communication, at New Delhi.
2. Divisional Engineer(Phones), roorkee District Hardwar
3. General Manager(Phones),Sahranpur.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

This application u/s 19 of the A.T.Act 1985 has been filed challenging order of suspension dated 1.12.2000(Annexure 1 to the application). It appears appropriate that applicant may be asked to avail the alternative remedy available to him under Rule 10 of CCS(CCA) Rules to revoke the order of suspension in view of the developments pointed out before this Tribunal.

The OA is accordingly disposed of finally with the liberty to the applicant to make a representation before respondent no.3 which shall be considered and decided by him within three months by a reasoned order. No order as to costs.

VICE CHAIRMAN

Dated: 01.2.2001

Uv/